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\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 8963/2021 & CM APPL. 27903/2021,

ANJNA KUMAR

..... Petitioner

Through: Mr. Adit S. Pujari and Mr. Maitreya

Subramaniam, Advocates.

versus

NATIONAL STOCK EXCHANGE OF INDIA LIMITED & ORS.

..... Respondents

Through: Mr. Ashish Aggarwal and Ms. Aastha

Kaushal, Advocates for R-1.

Mr. Ankit Tyagi, Advocate for R-2.

**CORAM:** 

HON'BLE MR. JUSTICE SANJEEV NARULA

ORDER 22.08.2022

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CM APPL. 41049/2021 (for bringing on record additional facts and documents)

- 1. Let reply to the present application be filed within a period of four weeks from today. Rejoinder thereto, if any, be filed within a period of two weeks thereafter.
- 2. Re-notify on 12<sup>th</sup> December, 2022.

SANJEEV NARULA, J

**AUGUST 22, 2022** 

as